

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 28059 of 2013

[Arising out of Order-in-Appeal No. 316/2013 dated 31.07.2013 passed by
the Commissioner of Central Excise (Appeals-II) Bangalore]

S.B. Billimoria & Co.

Deloitte Centre, Anchorage II
100/2, Richmond Road
Bangalore – 560 025

Appellant(s)

VERSUS

Commissioner of Service Tax

Bangalore Service Tax – I

1st to 5th Floor, TTMC Building
Above BMTC Bus Stand
Domlur
Bangalore – 560 071

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. P. Saravana Perumal, AR for the Respondent

Coram:

Hon'ble P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Final Order No. 21170 / 2024

Date of Hearing: 13.11.2024

Date of Decision: 27.11.2024

Per : Pullela Nageswara Rao

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the

Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order pronounced in Open Court on 27.11.2024)

(P.A Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

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